

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.109/(MAH)/2014
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)


ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 27.01.2017

NAME OF THE PARTIES: M/s. Stride Infracon Pvt. Ltd.

V/s.

M/s. Wildoak Infrastructure and Projects Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	MR. Himanshu Vij, Adv. i/b MR. P. R. Yadav	Petitioner	

ORDER

TCP No. 109/397-398/CLB/MB/MAH/2014

1. Petitioner's Learned representative is present.
2. A mistake has been pointed out in the Interim Order dated 27.10.2016. The para 2 shall now be corrected and read henceforth as under :-
"Respondent is seeking time to file a Reply. Time is granted. Petitioner is directed to file Rejoinder on or before 18th November, 2016 with a copy to the other side."
3. Although today the matter is enlisted for final hearing, however, the Petitioner is seeking time to argue the matter. Under the circumstance, a date has to be granted for final hearing but with the direction to intimate to the other side the next date of hearing with an evidence of Service of Notice.
4. In case there is no representation from the side of the respondent then the matter shall be proceeded Ex-Parte. The next date is **15.03.2017**.

Sd/-

M.K. SHRAWAT.
MEMBER (JUDICIAL)

27th January, 2017.